

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANSI INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Mansi International Private Limited
2.	Date of incorporation of corporate debtor	16 th March, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2012PTC228298
5.	Address of the registered office and principal office (if any) of corporate debtor	F-3, APMC Market - I, Phase-II, Vashi, Navi Mumbai, Mumbai-400703, Maharashtra, India.
6.	Insolvency commencement date in respect of corporate debtor	15 th October 2019 (Order uploaded on NCLT portal) Date of Order passed by NCLT Bench at Mumbai on 11 th October, 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process i.e. 12 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Rajshree Padia Reg. No. IBBI/IPA-002/IP-N00119/2017-18/10288
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 17, 10 th Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Email: rajshreecs@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 17, 10 th Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Email: mansiinternationalcirp@gmail.com rajshreecs@hotmail.com
11.	Last date for submission of claims	29 th October, 2019 i.e. 14 days from the date of receipt of order
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	a. Web Link for downloading claim forms http://ibbi.gov.in/downloadform.html b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **MANSI INTERNATIONAL PRIVATE LIMITED** on 15th October, 2019.

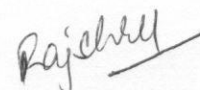
The creditors of **MANSI INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Ms. Rajshree Padia

Date and Place:

17th October, 2019, Mumbai

RAJSHREE PADIA
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00119/2017-18/10288